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WA-1555-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 1st OF JULY, 2025

WRIT APPEAL No. 1555 of 2025

SMT. RAZRA BANO

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ashish Rawat - Advocate for the appellant.

Dr. S.S. Chouhan - Govt. Advocate for State.

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ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Preliminary objection is raised by the respondents with regard to maintainability of writ appeal as the order was passed while exercising criminal jurisdiction.

Faced with the objection, learned counsel for appellant seeks leave of this Court to withdraw this appeal with liberty to take appropriate remedy in accordance with law.

In view of above, appeal is dismissed as withdrawn with liberty as prayed for.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE